

not know for what reason, though 118 workers have died so far, it is pending since 1987. Already ten years are over. Either you abolish BIFR or enable them to revive the sick industries.

[Translation]

SHRI MOHAMMAD MAQBOOL DAR (Anantnag) : Mr. Speaker, Sir, I have not given notice but I would like to raise an important issue. (Interruptions)

MR. SPEAKER : I will call those Members first, who have given notices.

(Interruptions)

SHRI MOHAMMAD MAQBOOL DAR : It is a message from the people of Kashmir valley for the Members and the Government. (Interruptions) There people are being sandwiched from all the sides.

MR. SPEAKER : No, this is not the way. Prior notice is required for it first of all the Members, who have given notices should be given chance and you will be called later on if time is there.

SHRIMATI SUMITRA MAHAJAN (Indore) : Mr. Speaker, Sir, I am very sorry to say that we raise the issue of honour and dignity of women here time and again. But since the inception of Congress Government in Madhya Pradesh the number of incidents of atrocities committed against women specially tribal women has risen and surpassed all the limits. These incidents started from the home town of the Chief Minister and spread all over the state whether it is Bhind district or Raigarh district. Here women were paraded nude and there after atrocities were committed on Baitul tribal women. A women sarpanch was insulted and now recently police has committed atrocities on a girl and her sister-in-law of Manjhi community in Raisen district who were 19 and 21 years old. Members of their family were beaten by the butt-end of the gun so that they could not make any complaint against it. Their backs were broken and no medical treatment was given to them for two days. The state Government have not taken any action on it and ultimately our former Chief Minister had to sit on dharna for one day in Bhopal against it.

Today, the situation in Madhya Pradesh is such that when atrocity is perpetrated, then no action is taken against it. Although we do not expect anything from those who talk of having regard for women because they themselves have put forth many examples. Yet I would like to say that immediate action should be taken with a view to prevent the atrocities being perpetrated on women in Madhya Pradesh and the matter should be taken up with the Government of Madhya Pradesh consulted at once.

[English]

MR. SPEAKER : No, please. I have called Shri Satpal Maharaj. Mr. Rasopi, I will allow you later.

[Translation]

SHRI SATPAL MAHARAJ (Garhwal) : Mr. Speaker, Sir, there is acute shortage of drinking water in Dehradun, Pauri, Garhwal, Tehri Garhwal, Almora, Nainital and Pithoragarh districts of Uttarakhand and this problem is making their life very difficult.

I want to draw the attention of the Government towards this drinking water problem and urge upon you that immediate steps should be taken for resolving this crisis and making drinking water available in the hilly areas. These areas should be declared as drought affected areas and financial assistance may be provided for the same. (Interruptions)

JUSTICE GUMAN MAL LODHA (Pali) : Mr. Speaker, Sir, yesterday, the Supreme Court has directed CBI, dismissing its special leave petition against the verdict of High Court that the MPs of Jharkhand Mukti Morcha be prosecuted by registering the regular FIR on the charge of having been bribed by the Congress Party. (Interruptions)

[English]

MR. SPEAKER : Please allow him. Why are you interrupting him?

(Interruptions)

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Mr. Speaker, Sir, it is a misuse of Zero Hour. A formal notice is required for raising this matter. (Interruptions)

JUSTICE GUMAN MAL LODHA : Sir, the Supreme Court has rejected the SLP and directed the CBI to file a new FIR against the former Prime Minister, Shri Narasimha Rao and seven others and investigate the bribe case. (Interruptions) We want to know from the Prime Minister, what is the stage of the case? (Interruptions) The Prime Minister had said yesterday that he would take the House into confidence. Now we want from the Prime Minister as to what action has been taken, whether any action has been taken regarding the bribe used for effecting the defection of the Jharkhand Mukhti Morcha Members by Shri Narasimha Rao, Shri Shukla, Shri Dhawan and others. (Interruptions) It is for the Prime Minister to take the House into confidence. (Interruptions)

MR. SPEAKER : Please, Lodhaji, I think, it is enough.

[Translation]

SHRI MUKHTAR ANIS (Sitapur) : Mr. Speaker, Sir, several Members have discussed in the House the electricity problem in the state of Uttar Pradesh. I want to tell you that the electricity problem is of two types. One has been created by the Electricity Board and the other one, the real problem.

The Uttar Pradesh Electricity Board is deeply steeped in corruption. The officers are supplying

electricity to industrialists after taking money. The poor farmers and consumers in cities are not getting the electricity at all. The condition has come to such a sorry pass that electricity is not available even in the big cities like Lucknow, Agra, Varanasi...*(Interruptions)* This is the problem in Bareilly as well. You come from Bareilly only. You are in BJP. I want to say that in the entire U.P. the electricity problem has become very acute. Besides, there is no water supply... *(Interruptions)* You listen to me. I am new here, but have been a Member of Uttar Pradesh Legislative Assembly for four times. I want to tell you that there is a big problem of water as well besides the problem of electricity in the state of Uttar Pradesh. Today, farmers are not getting water at all. The farmers are in trouble and today the condition is that it is the time for planting paddy and the problem of water and electricity is being faced in the state.

Therefore, it is my humble submission to the Prime Minister that in his speech, which he is going to deliver today, he should put forth his views about the problem of U.P. and help us in solving this problem.

SHRI S.P. JAISWAL (Varanasi) : There is a big problem of electricity in Varanasi you have talked about. I want that the Government should pay its attention to it keeping in view their opinions.

*[English]*

SHRI N.K. PREMCHANDRAN (Quilon) : Sir, I would like to draw the attention of the hon. House to an accident which took place at Quilon, Chinnakkada on 9.6.96.

On 9.6.96, at about 5.15 a.m., a huge LPG tanker lorry hit an autorickshaw at Chinnakkada, Quilon. Five persons including three women died when the trucker lorry turned over the autorickshaw. All the five persons and the autorickshaw driver were lying under the truck crying for help. Out of the five, three had life till 8.15 a.m., but they could not be saved since there was no crane facility.

They have approached the railway station and the authorities. But the authorities did not give the hydraulic jockey to lift the LPG tanker lorry from the autorickshaw. All through these three hours, this poor girl of 17 years and her mother were crying to the whole world for rescuing them. All the rescue authorities and the police were standing there but the crane was not available. Later, the crane was brought from Trivandrum which is about 75 kilometres from Quilon. Immediately after taking out the body, it was found they were no more. So, my humble submission to this House and also to the hon. Minister of Railways is that an enquiry be ordered urgently. I also submit that if there is any stringent provision regarding allotting crane in respect of these human activities, that provision or that rule may be scrapped.

Sir, that is my submission.

*[Translation]*

SHRI GULAM RASOOL KAR (Baramula) : Mr. Speaker, Sir, a news item has appeared on the front page of the Hindustan Times to the effect that the visit of Mrs. Benazir Bhutto has been cancelled because holding of elections in Jammu and Kashmir is being talked about...*(Interruptions)*

*[English]*

MR. SPEAKER : We have not taken up Matters under Rule 377. It is coming.

*[Translation]*

SHRI GULAM RASOOL KAR : I want to tell you that Pakistan has got no right to interfere in our internal affairs. Now Lok Sabha elections have been held here and 43% polling has been recorded. This has dashed all hopes of Pakistan and the propaganda carried out by Pakistan has proved futile. We want that the election to the State Assembly should be held after the Lok Sabha elections. But this news gives impression that it is a table news and some member might have talked to any bureaucrat and the news might have leaked out. The enthusiasm with which people have exercised their franchise gives the picture of ground reality. We had gone there to ask for votes after seven years, then people talked of democracy. The Supreme Court had directed that it should be apprised of the election to the state assembly within 15 days but instead of State Assembly elections, election to the Lok Sabha were held. Governor Shri K.V. Krishna Rao has written to the Government of India and the Prime Minister that militants should be driven out and if election is not held within two months, Pakistan could play the game of regrouping or any other game, as a result of which disturbances might occur in the state again. So, electoral lists should be up dated and peace be restored there. Take guns from the surrendered militants so that people's confidence could be restored that any Governmental gun cannot stop political process in the state.

SHRI BHERU LAL MEENA (Salumber) : Rajasthan is faced with famine. The state is being ruled by BJP Government. Its minister used to say that there is no such famine in Rajasthan, as we are telling. But when I go to my constituency, I find that people do not have drinking water there and it is not available for the animals and people do not get food grains at Fair Price Shops. It is very difficult to describe how the poor are facing difficulties. Food grain should be made available at the Fair Price Shops as these are not available at these shops for the last two months. When asked, they say that they are not being supplied.

*[English]*

MR. SPEAKER : Please conclude. You have to only bring the problem to the notice of the Government. You need not elaborate.